### GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

# LOK SABHA UNSTARRED QUESTION NO. 66 TO BE ANSWERED ON 14.09.2020

#### FEE STRUCTURE IN CENTRAL EDUCATIONAL INSTITUTIONS

†66. SHRI RODMAL NAGAR:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has formulated any scheme to change the fee structure in Central Educational Institutions;
- (b) if so, the details thereof;
- (c) if not, the steps proposed to be taken by Government in this regard; and
- (d) if so, the State-wise details thereof?

#### **ANSWER**

## MINISTER OF EDUCATION (SHRI RAMESH POKHRIYAL 'NISHANK')

- (a) and (b): Every educational institution is an autonomous institution. Therefore, various educational institutions take decisions through their regulatory units such as Finance Committee, Board of Governance, Executive Council etc.
- (c) and (d): For technical institutions, in the light of the Supreme Court order, AICTE had constituted a committee under the chairmanship of retired Supreme Court Judge B.N. Sri Krishna to fix the upper limit of fees in technical institutions. In December 2015, AICTE accepted the report of this committee and after consulting the Ministry of Education of the States, implemented it. Under this, the upper limit of fees for various technical courses has been prescribed. Besides this, in every State a "State Fee Regulation Committee" has been constituted. It is clearly mentioned in the handbook of AICTE that the technical institutes of the States can charge the fees only on the basis of the Fee Regulation Committee of the State.